

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. III

SERVICE TAX APPEAL No. 50884 OF 2017

(Arising out of Order-in-Appeal No. 146-ST-DLH-2016-17 dated 08.12.2016
passed by COMMISSIONER OF CENTRAL EXCISE-Delhi)

M/s. Fortune Capital
A-44, Yojana Vihar,
Delhi-110092

...Appellant

Versus

**Commissioner of Customs,
Central Excise, Delhi**
Gate No. 2,
C R Building, IP Estate,
Delhi 110019

....Respondent

APPEARANCE:

None for the Appellant

Mr. K. Poddar, Authorised Representative for the Respondent

CORAM : HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

Date of Hearing/ Decision: **31.07.2019**

FINAL ORDER No.: 51059/2019

ASHOK JINDAL

When the matter was called, a request for adjournment has been received from the appellant.

2. Records have been perused. On perusal of the records, I find that on the last date of hearing i.e. 29 May 2019, the adjournment was granted subject to payment of Rs. 2000/- in Prime Minister's

National Relief Fund and thereafter matter was required to be listed today.

3. As appellant has failed to comply with the order dated 29 May 2019, in these circumstances appeal is dismissed for non compliance of the order dated 29 May 2019.

(order dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Bhanu